

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A.No. 128 of 2017 (SZ)
in
Application No. 23 of 2017 (SZ)**

Applicant(s)

BGR Energy Systems Limited,
Rep., bi its Authorised
Signatory, Tenampet,
Chennai.

Vs. Respondent(s)

Pooja Kumar,
Besant Nagar, Chennai

Legal Practitioners for Applicant(s)

M/s.D.Ravichander, P.Saritha &
P. Dinesh Kumar

Legal practitioners for respondent(s)

Ritwick Dutta, Rahul Chowdry and
Stanley Hebzon Singh for R1
Mr.M.R.Gokul Krishnan for R2
M/s.M.K.Subramanian, E. Manoharan &
P.Velmani for R3 and R6
Mrs. Rita Chandrasekar for R4
M/s.Abdul Saleem
Saravanan Vidhyalakshmi for R5
M/s.Fox Mandal Associates,
John Zchariah, M.V.V.N. Sivanthy
S.Aswini for A7

**M.A.No. 52 of 2017 (SZ)
in
Application No. 23 of 2017 (SZ)**

Applicant(s)

Pooja Kumar
Besant Nagar,
Chennai.

Respondent(s)

Vs. Union of India
Through its Secretary,
Ministry of Environment, Forests
and Climate Change, New Delhi.
and 4 others.

Legal Practitioners for Applicant(s)

M/s.Ritwick Dutta,
Rahul Chowdry and
Stanley Hebzon Singh

Legal practitioners for respondent(s)

Mr. M.R. Gokul Krishnan for R1
M/s. M.K. Subramanian, E. Manoharan
and P. Velmani for R2 and R5

Mrs. Rita Chandrasekar for R3
M/s. Abdul Saleem
Saravanan Vidhyalakshmi for R4

Application No. 23 of 2017 (SZ)

Applicant(s)
Pooja Kumar
Besant Nagar,
Chennai.

Respondent(s)
Vs. Union of India
Through its Secretary,
Ministry of Environment, Forests
and Climate Change, New Delhi.
and 4 others.

Legal Practitioners for Applicant(s)
M/s.Ritwick Dutta,
Rahul Chowdry and
Stanley Hebzon Singh

Legal practitioners for respondent(s)
Mr. M.R. Gokul Krishnan for R1
M/s. M.K. Subramanian, E. Manoharan
and P. Velmani for R2 and R5
Mrs. Rita Chandrasekar for R3
M/s. Abdul Saleem,
Saravanan Vidhyalakshmi for R4
M/s.Fox Mandal & Associates,
John Zachariah, M.V.V.N. Sivanthy
and Ms.S. Aswini for R6

Note of the Registry	Orders of the Tribunal
Order No.4	Date: 24 th August, 2017 <u>M.A.No.128 of 2017 in Application No.23 of 2017:</u> This is an application filed by third party to get themselves implead as additional respondent contending that respondent No.5 has awarded the contract to the applicant. The application is not opposed by the applicant in the original application and other respondents. In the interest of justice, the application is allowed and the applicant in M.A.No.128 of 2017 is impleaded as

additional respondent No.8. The Miscellaneous Application is disposed accordingly.

Application No.23 of 2017 and M.A. No.52 of 2017:

The applicant in M.A.No.128 of 2017 is impleaded as additional respondent No.8.

The applicant to file amended memo of parties.

The additional respondent No.8 is entitled to file a reply within 2 weeks with advance copy to the applicant who is at liberty to file rejoinder if any, within one week thereafter.

The applicant filed rejoinder to the reply submitted by respondent Nos.1 and 2.

Those respondents, who have not filed their reply, shall file reply within 2 weeks with advance copy to the applicant who is at liberty to file rejoinder if any, within one week thereafter.

List the matter on 13.10.2017.

.....J.M.
(Justice M.S. Nambiar)